

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1569
ANSWERED ON:14.08.2013
PURVIEW OF RTE ACT
Pradhan Shri Amarnath

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the children aged 3 to 6 years and 15 to 18 years age group have been kept out of the purview of the RTE Act;
- (b) if so, the facts thereof; and
- (c) the steps proposed to bring all eligible children under the purview of RTE Act and completion of education with professional qualification in order to get job?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

(a) to (c): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 is the consequential legislation to the Constitution (Eighty-sixth) Amendment Act, 2002 by which Article 21-A was inserted in the Constitution to provide free and compulsory education to all children in the age group of six to fourteen years as a Fundamental Right. The Section 11 of the RTE Act provides that with a view to prepare children above the age of three years for elementary education and to provide early childhood care and education for all children until they complete the age of six years, the appropriate Government may make necessary arrangements for providing free pre-school education for such children. In order to provide free and compulsory education to all children in the age group of 6-14 years, the Central Government has provided Rs. 74,993.19 crore under the Sarva Shiksha Abhiyan (SSA) programme to the States/UTs since the implementation of the RTE Act, 2009 in order to ensure compliance with its provisions by the States/UTs concerned.